

(2005) 03 RAJ CK 0067

In the Rajasthan High Court

Case No : Civil Company Application No. 9 of 2005 in Company Petition No. 11 of 1998

Jogendra Singh

APPELLANT

Vs

Official Liquidator

RESPONDENT

Date of Decision : 04-03-2005

Acts Referred:

Citation : (2006) 65 SCL 162

Hon'ble Judges : S.K. Keshote, J

Bench : Single Bench

Advocate : Sunil Kumar Singodiya, for the Appellant; B.C. Meena, for the Respondent

Final Decision : Allowed

Judgement

S.K. Keshote, J.—Heard learned Counsel for the petitioner on admission of the matter.

2. Admit. Shri B.C. Meena, the Official Liquidator, who is present in the Court, accepts notice on behalf of the respondent. The matter is complete. A copy of the application is furnished to the Official Liquidator by the counsel for the petitioner.

3. Looking to the nature of the case the application is taken up for final hearing.

4. Heard learned Counsel for the petitioner and the Official Liquidator on the merits of the matter.

5. Having gone through the contents of the application I am satisfied that the delay occurred in submitting the claim of the arrears of salary etc. by the petitioner before the Official Liquidator has satisfactorily been explained.

6. Accordingly, the application succeeds and the same is allowed. The delay made in filing of the claim of the salary etc. by the petitioner before the Official Liquidator, is condoned. The Official Liquidator is directed to register the claim of the petitioner and make the adjudication thereof in accordance with the law.
